

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 503
T.A. No.

1987.

DATE OF DECISION September 14, 1987.

Shri Amar Singh Petitioner

None. Advocate for the Petitioner(s)

Versus

The Hon'ble Secretary, Respondent

Delhi Society for the Prevention
of Cruelty to Animals.

None. Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether to be circulated to other Benches ? *Yes*


(Kaushal Kumar)

Member

14.9.1987.


(K. Madhava Reddy)

Chairman

14.9.1987.

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO.QA 503/1987.

September 14,1987.

Shri Amar Singh

Applicant.

Vs.

The Hony. Secretary, Respondent.

Delhi Society for the Prevention
of Cruelty to Animals.

CORAM:

Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant None.

For the respondent None.

(Judgment of the Bench delivered by Hon'ble
Mr.Justice K.Madhava Reddy, Chairman).

The applicant's claim is against the Society for the Prevention of Cruelty to Animals. It is registered Society aided and controlled by the Delhi Administration. A person holding a post under a Registered Society is not amenable to the jurisdiction of this Tribunal unless a Notification under Section 14(2) of the Administrative Tribunals Act,1985 is issued. No such Notification has so far been issued. This Tribunal has, therefore, no jurisdiction to entertain the grievance of an employee of Delhi Society for the Prevention of Cruelty to Animals. It is accordingly returned to the applicant.

Fee of Rs.50/- to be refunded to the applicant.



(Kaushal Kumar)

Member

14.9.1987.



(K. Madhava Reddy)

Chairman

14.9.1987.